

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition Nos. 258/GT/2014**

Subject : Revision of tariff of Ratnagiri Power Station (1967.08MW) for the period from 1.4.2009 to 31.3.2014

**Date of Hearing : 3.2.2015**

Coram : Shri Gireesh B Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Ratnagiri Gas and Power Private Limited

Respondents : Maharashtra State Electricity Distribution Co. Ltd. & 3 Others

Parties present : Shri J. S. Chordia, RGPPL  
Shri Arshad Jilani, RGPPL  
Shri Ajay Sharma, RGPPL  
Shri Krishan Aggarwal, RGPPL  
Shri Samir Malik, Advocate, MSEDCL  
Shri Raheel Kohli, Advocate, MSEDCL

**Record of Proceedings**

The petitioner, Ratnagiri Gas and Power Private Limited (RGPPL) has filed this petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) ('the generating station') for the period 2009-14 in terms of Regulation 6(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ('the 2009 Tariff Regulations').

2. During the hearing, the learned counsel for the respondent, MSEDCL prayed for grant of two weeks' time to file reply in the matter. The representative of the petitioner submitted that it may be granted time to file its rejoinder to the reply filed by the respondent.

3. The Commission directed the learned counsel for the respondent to file its reply on or before 20.2.2015, with advance copy to the petitioner who shall file its rejoinder by 27.2.2015.

4. The petitioner is also directed to submit the following additional information on affidavit, with advance copy to the respondents on or before 27.2.2015:

(i) Reconciliation of capital cost of ₹ 873969.60 lakh as on 19.5.2009 with the books of accounts duly certified by auditor;

(ii) Clarification for the variation in the details of additional capital expenditure claimed in Form-9 (₹222.94 crore) and the sum of details of additional capital expenditure (₹158.96 crore) submitted separately;

(iii) Auditor certified statement for the capital cost claimed (Form-1A) for the period 2009-14;

(iv) Clarification for the variation in the closing gross block as on 31.3.2014 as per audited financial statement for 2013-14 (₹118659.19 crore) as against the auditor certificate closing gross block of ₹8797.75 crore as on 31.3.2014;

(v) Complete details in Form –C as on 1.4.2009 and 19.5.2009;

(vi) Statement showing details of loan draws for Ratnagiri since inception indicating the date of drawl, amount of drawl, repayment dates & amounts (as per terms of loan as well as actuals), applicable rate of interest and refinancing details, if any;

(vii) Revised Form-9A and Form-9B as the gross block / CWIP position as shown in these forms are at variance with the gross block / CWIP position as per books. Also, the component-wise break-up (separate details) of IDC, FC & FERV shall be reflected in the revised Form-9A and Form-9B;

(viii) Editable soft copy of liability flow statement (as annexed at page nos. 77 to 80 of the petition);

(ix) Editable soft copy of details of Additional Capital Expenditure (as enclosed at page no. 44 to 76 of the petition);

(x) Editable soft copy of IDC calculations up to COD, with links;

(xi) Revised Form-14 showing complete details upto COD of each Blocks;

(xii) Revised Form-14A showing quarter-wise cumulative cash expenditure till COD;

(xiii) Revised Form-11, as the gross block shown does not match with that of the audited books of accounts).

(xiv) Details of IDC, if any, forming part of gross block till COD for which actual payment has not been made till 31.3.2014 (if the same has not been reflected in liability flow statement).

(xv) Statement in respect of interest and financing charges as per **Annexure-I**.

6. The petition shall be listed for hearing on 10.3.2015. The parties are directed to complete pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

By Order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Legal)

**Statement of interest and financing charges**

Particulars	2001-07 (Year- wise)	2007-08 (1.4.2007 to 31.8.2007)	2007-08 (1.9.2007 to 20.11.2007)	2007-08 (21.11.2007 to 31.3.2008)	2008- 09	2009-10 (1.4.2009 to 18.5.2009)	Total upto COD of Block-I	2009-10 (19.5.2009 to 31.3.2010)	2010-14 (Year- wise)
Interest for the period									
Interest transferred to P&I A/c									
Interest capitalized to Gross Block									
Interest lying in CWIP (at the beginning)									
Interest lying in CWIP (at the end)									
Interest for the year actually paid in cash									